2065. [Transferred to 19th March, 1993]

Filling up of vacancies in M.P. High Court

2064. SHRI SURESH PACHOURI: Will the PRIME MINISTER be pleas ed to state:

- (a) whether it is a fact that in December, 1992 the Jabalpur bench of the Madhya Pradesh High Court had given a direction for filling up of tht vacancies of Judges in Madhya Pradesh High Court to the Central Govrnment;
 - (b) if so, what are the details thereof; and
- (c) what action was taken by Government on the said direction with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c) Information is being collected and will be laid on the Table of the House.

Free Legal Aid Scheme

2065. SHRI RAMENDRA KUMAR YADAV 'RAVI'-. SHRI MD. SALIM:

Will the PRIME MINISTER be pleased to

- (a) the details of guidelines issued to the State for providing legal aid to the poor under the Free Legal Aid Scheme;
- (b) the list of Free legal cells with the number *ot* persons assisted and the funds allocated under the Scheme during 1991-92 and 1992-93, state-wise;
- (c) whether Government have evolved any scheme to strengthen the Free Legal Aid Scheme and widen its scope; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) -. (a) The Central Government has constituted a High Powered Committee known as the

Committee for Implementing Legal Aid Schemes (CILAS) *vide* Resolution dated 26th September, 1980 to formulate in detail and implement comprehensive Legal Aid Schemes on uniform basis.

The CILAS formulated a Model Scheme which contains infrastructure of the Legal Aid organisations. This Model Scheme was forwarded to the State Governments for adoption with , such modifications as the local conditions may warrant.

According to Model Scheme, any person whose annual income from all sources does not exceed Rs. 6,000/-, is entitled for legal aid.

This limitation as to income, is however, not applicable in case of persons belonging to Scheduled Castes, Scheduled Tribes, Vimukta Jatis, Nomadic Tribes, women and children.

- (b) The following Statements con taining information, Sate-wise, are attached:
 - (i) Statement I showing the Legal Aid Committees I Cells set up in the States and Union Territories; (See below)
 - (ii) Statement II showing the number of persons assisted through legal-aid and advice during the financial years 1991-92 and 1992-93 out of State funds; (See below) and
- Ш (iii) Statement showing funds allocated the respective bv State Government to the State Legal Aid & Advice Boards during financial 1991-92 years and 1992-93. (See below)
- (c) and (d) The Services Legal Authorities Act, 1987 not only enlarges the categories of persons who provided free legal aid and advice irrespective of their income ceiling but also enhances the income ceiling from Rs. 6,000/- to Rs. 9,000|- upto High Court and from Rs. 9,000l- to Rs. 12,0001- for Supreme Court cases or such other amount as may be pres cribed by the Central Government. The Act has not yet been enforced, as the Amendment Bill, having bees, passed by the Rajya Sabha is pend ing consideration of the Loka Sabha-

Statement-I

LEGAL AID COMMITTEES/CELLS SET UP IN THE STATES AND UNION TERRITORIES (Bisai oi th; information received from state Legal Aid and Advice Boards)

S.No.	Name of the	Stato	Board	1				Committees/Cells set up
1	Andhra Prade	sh.			•			24
2	Arunachal Pr	adesh			•		•	No separate Legal Aid Cells set up in Aruna- chal Pradesh, District Authorities are provi- ding legal-aid to the poor and needy per- sons.
3	Assam					•		No Legal Aid Cell, There are Legal Aid Committees in the District and Sub-Divn. level.
4	Bihar							78
5	G04					•	•	No Legal Aid Cell has been set up. No need has been felt for setting of such cells since the size of the State is small and the Board caters to the need of the economically and socially backward section of the society.
6	Gujarat							172
7	Haryana							32
8	Himachal Pra	adesh						53
9	Jammu and I	Kashi	nir					59
10	Karnataka					,		140
11	Kerala .							74
12	Madhya Prac	desh						50
13	Maharashtra							303
14	Meghalaya							5
15	Mizoram							1
		•	•	•	•		•	62
16	Orissa .	•	•	•	• .	•	•	
17	Punjab	•	•	-	•	•	•	45 185
18	Rajasthan	•	•	•	•	•	٠	•
19	Tamil Nadu	•	•	•	•	-	•	263
20	Tripura	+.	٠	•	•	•	٠	10 65
21	Uttar Prades	h	•	•	•		•	52
22		NV::		•	•	•	٠	No legal Aid Cell has been set up.
23		_	Dar		•	•	•	Do.
	Chandigarh Daman & D		•	•	٠	•	•	Do.
23 26		710	•	•		•	•	2 Committees & 2 Centres
27	Lkashadween				•			1
28			•	•	•	•	•	7

Statement -II

 ${\it The number of persons assisted through legal Aid and Advice during the financial year 1991-92 and 1992-93 out of State Funds.}$

(Based on the information received from State Legal Aid & Advice Boards, as on 1-12-1992)

S.No.	Name of the	e Sta	ate/C	Jnion'	Terri	tory	No. of persons assisted during				
						1991-92		1992-93			
1	Andhra Pra	desh	1					1543		907	
2	Arunachal I	Prade	esh		•			484		366	
3	Assam .							118		Not available	
	·Bihar .			,				376		Do.	
5	Goa',							30		25	
6	Gujarat							1422		695 (Upto Dct.	92)
7	Нагуапа									••	
ž.								4098			
8	Jammu and	Kas	hmir					, 856		160	
9	Karnataka							37013		9370	
10	Kerala .							Not av	ailable	·	
11	Madhya Pra	adesh	١.					47274		13302	
12	Maharashtra							25000		Not available	
13	Mizoram							378		329	
14	Oriassa .							5719		2172	
15	Punjab .	•		•	•	•		••		••	
		·							261		
16	Rajasthan							1840		527	
17	Sikkim .		,					16		18.	
18	Tamil Nadu						,	47476		29034 (upto Oct	. 92
19	Uttar Prades	b						340331		93612	
20	Andaman & N	Vico!	bar I	slands	3.					•••	
											·· <u>·</u>
21	Delhi			•		•		2436	10	1605	
22 1	Pondicherry							1553		1092	

Statement III

The funds allocated by the respective State Government to the State Legal Aid Advisse Boards during the financial years 1991-92 and 1992-93, State-wise.

(Based on the information received from State Legal Aid & Advice Boards)

S. N	lo. Name of the	Stat	e						d by State Govt, during	
			•				1991-92	1992-93		
1.	Andhra Pradesl)		•				10,00,000	10,00,000	
2.	Arunachal Prad	esh				,	,	3,35,547	3,90,015	
3.	Assam .					,		1,00,000	No funds allotted	
4.	Bihar .		•	•	•	•	٠			
								14,00	0,000	
5.	Goa							15,000	15,000	
6.	Gujarat .							16,00,,000	14,19,000	
7.	Haryana .							8,77,000	10,44,000	
8.	Jammu and Ka	shmi			•	•	-	••	••	
•								7,6	1,000	
9.	Karnataka				•			48,82,000	51,26,000	
10.	Kerala .							86,750	No funds allocated	
11.	Madhya Prades	h						29,62,032	Not provided	
12. 13. 14.	Maharashtra Mizoram . Orissa .			•				37,33,000 . 3,50,000 10,10,000	43,18,000 4.00,000 8,00,000	
15.	Punjab .			,				16,03,000	18,13,000	
16.	Rajasthan .							5,00,000	5,00,000	
17.	Sikkim .							1,00,000	1,00,000	
18,	Tamil Nadu							91,00,000	91,00,000	
19.	Uttar Pradesh	,						54,40,000	53,65,576	
20.	Andaman & Ni	cobai	Isla	ınds	,			1,00,000	1,00,000	
21.	Delhi .							12,00,000	17,00,000	
22.	Pondicherry							60,000	2,60,000	